

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 44 of 2021**

**IN THE MATTER OF:**

**Prateek Gupta and Ors.**

**....Appellants**

**Vs.**

**Petrolube India Ltd.  
(Through its Liquidator, Mr. Ashwini Gupta)**

**....Respondent**

**Present:**

**For Appellants: Ms. Richa Sandilya and Ms. Hita Sharma,  
Advocates.**

**For Respondent: Mr. Janender Kumar Chumbak and Ms. Asmita  
Duggal, Advocates**

**ORDER**  
**(Virtual Mode)**

**10.03.2021:** Learned Counsel for the Appellants submit that Rejoinder has been filed in soft copy. The hard copy of the Rejoinder may be filed within a week. Parties may file brief 'Written Submissions' not more than three pages and 'Copies of Judgments' on which they want to rely, within two weeks.

List the Appeal 'for admission (after notice) hearing' on **27<sup>th</sup> April, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*sa/md*